

**Central Administrative Tribunal
Principal Bench, New Delhi**



**M.A. No.1604/2021
OA No.154/2019
MA No.2199/2019
MA No.4060/2019**

This the 5th day of August, 2021

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri Anil Chandra Saxena
Age 59 years
Group –B, Gazetted
Industrial Establishment, Officer (Stores)
Ministry of Health & Family Welfare
Directorate General of Health Services
Medical Store Organization
R.K. Puram,
New Delhi.Applicant

(Through Advocate: Mr. Mayank Rustogi)

VERSUS

1. Union of India
Through Secretary to the Govt. of India
Ministry of Health & Family Welfare
Nirman Bhawan
New Delhi – 110 011.
2. The Director General of Health Services
Directorate General of Health Services
Nirman Bhawan
New Delhi – 110 011.
3. The Deputy Director General (Stores)
Directorate General of Health Services
Medical Stores Organization
West Block-I, Wing 6,
R.K. Puram
New Delhi - 110 066.

4. The Director (Administration)
 Directorate General of Health Services
 Nirman Bhawan
 New Delhi – 110 011. ... Respondents
 (through Advocate: Shri Rishab Sahu)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

Learned counsel for the applicant submits that during the pendency of the present OA, certain new facts have come into the knowledge of the applicant, which are required to be brought on record.

2. In the aforesaid facts and circumstances, after arguing for some time, the learned counsel for the applicant seeks permission to withdraw the OA, with liberty to the applicant to avail the remedies, in accordance with law, if so advised. Permission is granted. OA stands dismissed as withdrawn with liberty as aforesaid.

Pending MAs also stand disposed of accordingly.

**(Mohd. Jamshed)
 Member (A)**

**(R.N. Singh)
 Member (J)**

cc/sarita/uma/ankit/pinky

